Social boycott of dalits in Haryana village

1908.KUMARI SELJA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is aware that Dalits are being socially boycotted in a village in Hisar district of Haryana for over two years;

(b) if so, the steps being taken by Government to address this issue;

(c) whether Government is aware of a 20 per cent increase in crimes against Scheduled Castes (SCs) during 2016-17 in Haryana; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE) : (a) and (b) Government of Haryana in the matter has apprised this Ministry that it is not correct that member of Scheduled Castes are being socially boycotted in any village of District Hisar. However, on a specific complaint of an individual, an FIR dated 10.07.2017 invoking relevant sections of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 thereon, was registered, that alleged Social boycott of member of SC by some person in village, Bhatla, District Hisar. Subsequently, when a Writ Petition was filed by the complainant in die Punjab and Haryana High Court, the Hon'ble Court on 28.05.2018 appointed an Advocate as Court Commissioner to submit the report regarding actual situation in village Bhatla. The Commissioner in the report concluded that the fight took place due to the heat generated at the spur of moment between two communities over the water from the hand pump and it has no background of any caste conflict nor there appears to be predetermined mind of either of two castes amongst the fight of two communities. Therefore, on 24.10.2019, the Hon'ble High Court disposed off the Petitions. Another Writ Petition in the matter has however been filed by an individual in Hon'ble Supreme Court and the matter is presently *sub-judice.*

(c) and (d) As per the data received from the National Crime Records Bureau, Ministry of Home Affairs, the number of cases registered against the members of Scheduled Castes under the Scheduled castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 is indicated in the table is as under:-

Year	No. of cases registered against the members of Scheduled Castes under the PoA Act,1989 during the years
2016	639
2017	760

As per the information received from Haryana Government, the increase in registration of cases is primarily in minor offences which are mainly due to free registration of cases and increased awareness amongst members of Scheduled Castes.

Reservation for Persons with Disabilities (PwDs)

1909. SHRI A. VIJAYAKUMAR : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there is reservation for Persons with Disabilities (PwDs) in Government/public/private sector for employment in the country;

(b) if so, the details thereof;

(c) whether despite reservation, many of the organizations are not implementing reservation for PwDs; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL) : (a) and (b) As per Sec. 34(1) of the Rights of Persons with Disabilities (RPwD) Act, 2016, every Government establishment is required to reserve not less than 4% of the total vacancies in the cadre strength for the following categories of Persons with Benchmark Disabilities:

Sl.No.	Benchmark Disabilities	% of reservation
1.	Blindness and low vision	1%
2.	Deaf and hard of hearing	1%
3.	Locomotor disability including cerebral palsy, leprosy cured, dwarfism, acid attack victims and muscular dystrophy	1%